

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1985**

**TO BE ANSWERED ON THE 17TH DECEMBER, 2025/ AGRAHAYANA 26, 1947
(SAKA)**

DISASTER FUND ALLOCATED TO KERALA

1985 SMT. P. T. USHA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total funds allocated and released by the Central Government to Kerala under the State Disaster Response Fund (SDRF) and the National Disaster Response Fund (NDRF) for flood and disaster relief during the period 2020 to 2025;**
- (b) the current utilisation status of these funds as reported by the State Government; and**
- (c) whether any proposals or claims submitted by Government of Kerala for additional assistance under NDRF are pending approval with Union Government and if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management, including disbursal of relief assistance on ground level, rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural calamities, from State Disaster Response Fund (SDRF) already placed at their disposal, in accordance with Government of India approved items and

norms. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. Additional financial assistance is provided from National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation of loss suffered/claimed. No Proposals of the State Government of Kerala for additional assistance under NDRF is pending.

The Details of Funds allocated and released under SDRF/NDRF to Kerala during 2020-21 to 2025-26 are as follows:

(Rs. in crore)

Financial Year	Allocation under SDRF	Release of Central Share under SDRF	Release under NDRF
2020-21	335.20	251.20	--
2021-22	335.20	251.20	--
2022-23	352.00	264.00	--
2023-24	369.60	277.60	--
2024-25	388.00	291.20	--
2025-26	408.00	153.20	114.49 (36.32*+78.17#)
Total	2188.00	1488.40	114.49

***for modernization of fire services**

#PDNA in wake of landslide in Wayanad-2024

Financial assistance provided from SDRF/NDRF is by way of relief and not for compensation of loss suffered/claimed.

The State Government of Kerala has been allocated an amount of ₹ 408.00 crore (₹ 306.40 crore Central share + ₹ 101.60 crore State share) for the financial year 2025-2026 under SDRF, of which the first Installment of ₹153.20 crore as Central share has been released to the State on 11.07.2025. Further, an amount of ₹ 611.84 crore has been stated to be available as opening balance on 1st April, 2025 by the State Government in its SDRF account.

As per the scheme of SDRF/ NDRF, the State Government is responsible to ensure that money drawn from the SDRF (including central assistance from NDRF) is actually utilized for the purposes for which it was released, only on items of expenditure and as per norms approved by the Government of India. State Accountant General is required to monitor the expenditure as per the items and norms of assistance. The Comptroller and Auditor General of India causes audit of SDRF every year in terms of the scheme of the SDRF.
